

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International	...	Applicant/Petitioner
Vs		
M/s. Soho Infrastructure Pvt Ltd.	...	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 09.03.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mrinal Harsh Vardhan, Advocate  
For the Respondent : Mr. Purnima Raj, Ms. Priya in IA 1023 of 2021

**ORDER**

**IA-1023/2021**

This is an application seeking discharge of RP from his duties on the ground neither his fees has been paid nor the erstwhile resolution professional Mr. Punkaj Jain has been paid by the CoC members, issue notice to the non-applicants to explain as to why this application could not be allowed.

List on 30.03.2021.

**IA-1081/2021**

This is an application filed by Mrs. Punkaj Jain. List this application along with other applications on 30.03.2021.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(DR. V. K. SUBBURAJ)**  
**MEMBER (TECHNICAL)**